MR. DEPUTY CHAIRMAN: What are you doing? ...(Interruptions)... You go back to your seats ...(Interruptions)... I called him. ...(Interruptions)... You go back ...(Interruptions)... I will name you ...(Interruptions)... Please, go back ...(Interruptions)... I called him ...(Interruptions)... I don't agree with you.

श्री मुख्तार अब्बास नक़वी: इसके अतिरिक्त और भी कई महत्वपूर्ण मुद्दे हैं। ...(व्यवधान)... मेरा आपसे अनुरोध है कि आप जीरो ऑवर में इन पर चर्चा की अनुमति दें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please, go back to your seats. ...(Interruptions)... What are you doing? ...(Interruptions)... What is this? Mr. Hanumantha Rao, go back to your seat. ...(Interruptions)... No, no. I called him. What is this? ...(Interruptions)... No, no. I called your deputy leader. ...(Interruptions)... Now, I am calling him. ...(Interruptions)... So, what? ...(Interruptions)... What is this? ...(Interruptions)... I don't allow. No, no ...(Interruptions)... It is not a point ...(Interruptions)... Mr. Mistry, it is very bad on your part. ...(Interruptions)... Don't do this...(Interruptions)... See, Mr. Yechury wanted to know the reaction of the Government. That is why I called Mr. Naqvi. He is not being allowed. ...(Interruptions)... It is very bad. The House is adjourned to meet at 1200 hours.

The House then adjourned at twenty-eight minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN in the Chair.

ORAL ANSWER TO QUESTION

MR. CHAIRMAN: Question No. 306. ...(Interruptions)... Q.No. 306, please. ...(Interruptions)...

DR. T.N. SEEMA: Sir, Question No. 306 ... (Interruptions)...

श्री नरेश अग्रवाल : माननीय सभापति जी, ...(व्यवधान)... रूल २६७ के अंन्तर्गत हमारा एक नोटिस है। ...(व्यवधान)...

MR. CHAIRMAN: Why is everybody standing up? Please sit down. Everyone may please sit down. ...(Interruptions)...

श्री नरेश अग्रवाल : सर, आपने हमारे नोटिस को रिजेक्ट नहीं किया है। ...(व्यवधान)... जब रिजेक्ट नहीं किया है, तो ...(व्यवधान)...

श्री सभापति : नरेश जी, आप बैठ जाइए। ...(व्यवधान)... प्लीज़ बैठ जाइए। ...(व्यवधान)... प्लीज़ बैठ जाइए। ...(व्यवधान)...

श्री प्रमोद तिवारी: सर, ...(व्यवधान)... वे राज्य सभा में नहीं आ रहे हैं। ...(व्यवधान)...

श्री सभापति : तिवारी जी, प्लीज़ बैठ जाइए। ...(व्यवधान)... Please sit down. ...(Interruptions)... Hon. Members, this is your Question Hour and your questions. Why are you not letting your questions to be answered? ...(Interruptions)... प्लीज़ बैठ जाइए। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी: सर, हमारा भी ...(व्यवधान)...

MR. CHAIRMAN: This is not the time for anything else. ...(Interruptions)... प्लीज, आप अपनी जगह पर वापस जाइए। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)... क्वेश्चन ऑवर ...(व्यवधान)...

श्री सभापति : प्लीज़ आप अपनी जगह पर वापस जाइए। ...(व्यवधान)... Please go back to your places, this is not fair. Question No. 306. ...(Interruptions)... Let the answer be given. This is not the time for this matter, you have done it already. ...(Interruptions)...

श्री अली अनवर अंसारी : सर, पूरे देश में ...(व्यवधान)...

National Child Labour Projects

*306. DR. T.N. SEEMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware of the media reports and several complaints regarding shortcomings in implementation of National Child Labour Projects;
 - (b) if so, the details thereof and the reaction of Government thereto;
- (c) the State/UT-wise details of works being implemented along with funds sanctioned, allocated and utilised under each project during each of the last three years and the current year; and
- (d) the stringent measures taken by Government to eradicate domestic child labour in the country including the amendments of the Child Labour (Prohibition and Regulation) Act, 1986 by fixing the accountability of labour officers in this regard?